The Sardar Patel University (Amendment) Act, 1970

Act 15 of 1970

Keyword(s):
Sardar Patel University

Amendment appended: 6 of 2009
GUJARAT ACT NO. 15 OF 1970

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 31st December 1970.)

An Act further to amend the Sardar Patel University Act, 1955.

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

1. This Act may be called the Sardar Patel University (Amendment) Act, 1970. Short title.

2. In the Sardar Patel University Act, 1955 (hereinafter referred to as "the Amendment Principal Act"), in the preamble, the words "with Hindi in Devnagari script as the medium of instruction and examination" shall be deleted.

3. In section 4 of the principal Act,—

(i) in clause (16), after the words "recognised institutions" the words "and to" shall be added,

(ii) in clause (18), after the words "fees to be paid by the students in such colleges" shall be added,
(ii) in clause (29), for the words "of Hindi in Devnagari script and of Gujarati and the use of such Hindi" the words "of Gujarati and Hindi in Devnagari script and the use of Gujarati or Hindi in Devnagari script or both" shall be substituted.

4. In section 5 of the principal Act, sub-section (f), shall be deleted.

Amendment of section 5 of Bom. XL of 1955.

5. In section 16 of the principal Act, after sub-section (f), the following sub-section shall be inserted, namely :

"(5) The registration of a person as a registered graduate shall remain in force for such period as may be prescribed by Statutes and every person whose name is entered in the register of graduates or who is a registered graduate shall, if he is desirous of having his name continued or retained on such register or of continuing himself as a registered graduate, make an application to the Registrar for such purpose on the expiry of every such period as may be prescribed by Statutes. If no such application is made on the expiry of any period as so prescribed, the Registrar shall remove the name of the graduate concerned from the register and on such removal he shall cease to be a registered graduate."

Amendment of section 16 of Bom. XL of 1955.

6. In section 22 of the principal Act, in clause (e) of sub-section (1), for the words "from amongst Fellows" the following shall be substituted, namely :

"from amongst Fellows other than those who are Heads of University Departments or Principals of Colleges or are Fellows under paragraph (D) under the heading "I-Ex-Officio Fellows," or under clauses (i) and (ii) of paragraph (B) under the heading "II-Ordinary Fellows", in section 16",

Amendment of section 22 of Bom. XL of 1955.

7. In section 41 of the principal Act, in clause (g), after the words "the Syndicate," the words "the Academic Council," shall be inserted.

Amendment of section 41 of Bom. XL of 1955.

8. Section 52 of the principal Act shall be deleted.

Deletion of section 52 of Bom. XL of 1955.

9. Any person elected to the Syndicate of the Sardar Patel University by the Senate from amongst the Fellows as a member under clause (e) of sub-section (I) of section 22 of the principal Act as it stood before the commencement of this Act and holding office immediately before the commencement of this Act shall, notwithstanding that the holding of office as such member by such person is rendered inconsistent with the provisions of the said clause (e) as amended by this Act, continue to hold office as a member of the Syndicate for such term as he would have held office if the said clause (e) had not been amended by this Act.

Deletion of section 52 of Bom. XL of 1955.
PART IV
Acts of Gujarat Legislature and Ordinance Promulgated
and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the
Governor on the 7th July, 2009 is hereby published for general information.

H. D. VYAS,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 6 OF 2009.

(First published, after having received the assent of the Governor, in the

AN ACT

further to amend the Sardar Patel University Act, 1955.

It is hereby enacted in the Sixtieth Year of the Republic of India as
follows:-

1. This Act may be called the Sardar Patel University (Amendment) Act, 2009.

2. It shall come into force on such date as the State Government may, by
notification in the Official Gazette, appoint.
2. in the Sardar Patel University Act, 1955 (hereinafter referred to as "the principal Act"), in section 2—

(a) for clause (6), the following clause shall be substituted, namely:

"(6) "Commissioner of Higher Education" means the Commissioner of Higher Education, Gujarat State;"

(b) in clause (8), for the words "High School", the words "Higher Secondary School" shall be substituted;

(c) for clause (10), the following clause shall be substituted, namely:

"(10) "higher secondary school" means a school imparting higher secondary education as defined by clause (hhh) of section 2 of the Gujarat Secondary and Higher Secondary Education Act, 1972;".

3. in the principal Act, in section 15—

(1) under the heading "1. Ex-Officio Fellows", in para (B),

(a) for item (ii), the following shall be substituted, namely:

"(ii) The Collector, Anand District;"

(b) for item (v), the following item shall be substituted, namely:

"(v) The Secretary to the Government of Gujarat, Education Department or an officer not below the rank of Deputy Secretary, nominated by him;"

(c) for item (vi), the following item shall be substituted, namely:

"(vi) The Commissioner / Director of Higher Education or an officer of the said office, nominated by the State Government;"

(d) for item (vii), the following item shall be substituted, namely:

"(vii) The Chief District Medical Officer of Anand District;"

(e) for item (x), the following item shall be substituted, namely:

"(x) The Commissioner / Director of Industries, Gujarat State or an officer not below the rank of Deputy Commissioner / Joint Director of the said office, nominated by the State Government;"

(f) for item (xii), the following item shall be substituted, namely:

"(xii) The Commissioner / Director of Technical Education, Gujarat State or an officer of the said office, nominated by the State Government;"

(g) for item (xiiia), the following item shall be substituted, namely:
“(xia) The Commissioner / Director of Health and Medical Services and Medical Education or an officer of the said office, nominated by the State Government;”;

(ii) in item (xii), for the words “Public Works Department”, the words “Roads and Buildings Department” shall be substituted;

(2) under the heading “II. Ordinary Fellows”, in para (A), in item (va), for the words “Kaira District Panchayat”, the words “Anand District Panchayat” shall be substituted.

4. In the principal Act, in section 22, in sub-section (1), for clauses (b), (bi) and (bii), the following clauses shall be substituted, namely :-

“(b) The Commissioner / Director of Higher Education or an officer nominated by the State Government under clause (vi) of paragraph (B) of I. Ex-Officio Fellows of section 15;

(bi) The Commissioner / Director of Technical Education or an officer nominated by the State Government under clause (xi) of paragraph (B) of I. Ex-Officio Fellows of section 15;

(bii) The Commissioner / Director of Health and Medical Services and Medical Education or an officer nominated by the State Government under clause (xia) of paragraph (B) of I. Ex-Officio Fellows of section 15;”.

5. In the principal Act, in the proviso to section 33, for the words “Gujarat Secondary Education Board”, the words “Gujarat Secondary and Higher Secondary Education Board” shall be substituted.

6. In the principal Act, in Schedule 1, for the word “Kaira”, the word “Anand” shall be substituted.